

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Miscellaneous Application No. 85826 of 2024
(on behalf of Appellant)

in

Customs Appeal No. 86053 of 2015

(Arising out of Order-in-Appeal No. MUM-CUSTM-PRV-APP-663/14-15 dated 18.02.2015 passed by the Commissioner of Customs (Appeals), Mumbai Zone-III)

Commissioner of Customs (Preventive), Mumbai Appellant

M & P Wing, Alibag Division,
Dist.-Raigad – 402201.

Versus

JSW Ispat Steel Ltd.

Geetapuram, Dolvi, Tal.-Pen
District – Raigad, Maharashtra – 402107.

.... Respondent

APPEARANCE:

Shri Jitesh Kumar Jain, Authorized Representative for the Appellant
Shri Anuj Shah, C.A. for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M.M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85131/2025

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Date of Hearing: 24.01.2025

Date of Decision: 24.01.2025

Per: S.K. MOHANTY

Heard both sides.

2. Revenue has filed this miscellaneous application, seeking for withdrawal of appeal on the ground of monetary limits prescribed by the CBIC vide Instructions F. No.390/Misc./116/2017-JC dated 22.08.2019 read with CBIC-160390/20/2024-JC-CBEC dated

06.08.2024. Prayer made by the Revenue is considered. Accordingly, the appeal filed by the Revenue is dismissed under the litigation policy. Miscellaneous Application stands disposed of.

(Dictated and pronounced in open court)

(S.K. Mohanty)
Member (Judicial)

(M.M. Parthiban)
Member (Technical)

SM